

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

CP.74/99 in OA.833/99

dt.9-7-99

Between

VV Sastyanarayana

: Applicant/Petitioner

and

1. Sri D. Kailasa Prasad  
Postmaster General  
Vijayawada

2. Sri K. Manikya Rao  
Sr. Supdt. of Post Offices  
Nellore

3. Sri Ramakrishna Reddy  
Postmaster, HPO, Nellore Town

: Respondents/Contemnors

Counsel for the applicant

: Krishna Devan  
Advocate

Counsel for the respondents

: B.M.Sharma  
Sr.CGSC

Coram

Hon. Mr. R. Rangarajan, Member(Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member(J)

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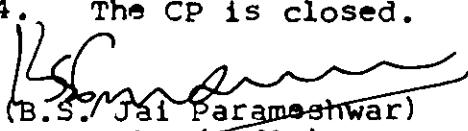
## Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn.))

Heard Mr. Krishna Devan for the petitioner and Mr. MC. Jacob for Mr. B. Narasimha Sharma for the respondents.

1. The applicant relying on the letter No.B1/233/B/III dated 25-6-1999 submitted that after his joining duty from sick list he is directed to join as SPM SS Project and hence it is violation of the judgement in the said OA.
2. The learned counsel for the respondents submits that in case his representation has not been disposed of as directed in the judgement dated 2-6-1999 earlier to 25-6-1999 as per letter dated 25-6-1999 in regard to directing him to join as SPM SS project will be suspended.
3. In view of the above there is no further orders is necessary in this CP. The applicant should be posted back in the same post office from where he went on sick leave if his representation is not disposed of earlier to 25-6-1999 and he is liable to be transferred only after his representation is disposed of.

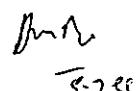
4. The CP is closed.

  
(B.S. Jai Parameshwar)  
Member(Judl.)

9.7.99

  
(R. Rangarajan)  
Member(Admn.)

Dated : July 9, 1999  
Dictated in Open Court

  
9-7-99

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